

(b) The details of the scheme broadly are as follows:

(i) All families living below poverty line shall be provided with 10 kgs. of foodgrains per month per family at about half the Central issue price (CIP)

(ii) Identification of population below poverty line shall be taken up by State Government on the basis of provisional estimates of below poverty line population worked out by the Planning Commission for 1993-94 adopting the methodology of the Expert Group under chairmanship of Late prof. Lakdawala.

(iii) The issue of foodgrains for non-poor shall, however, continue on the basis on the basis of average annual lifting of foodgrains by the State for the last 10 years at the normal CIP.

(vi) The State Governments will have to ensure all arrangements for fool-proof identification of poor, delivery of foodgrains to Fair Price Shops (FPSs) for distribution to the poor in a transparent and accurate manner.

(v) Specially subsidised foodgrains will be issued also to all beneficiaries under the Employment Assurance Scheme (EAS) Jawahar Rozgar Yojana (JRY) at the rate of one kg. per man day.

(c) Actual issue of foodgrains at specially subsidised price for the below poverty line population will be made when the States/UTs have identified the below poverty line population and made satisfactory arrangement for issue of foodgrains to them. No State has so far completed the exercise.

118. SHRI S. NIRAIKULATHAN:
SHRI O.S. MANIAN:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum of rice, kerosene and sugar supplied to Tamil Nadu, each month for public distribution from Central Pool;

(b) whether Government are aware of the shortage and non-supply of these items in different parts of the State; and

(c) whether Central Government has any proposal to set up monitoring agency to see that the central pool allocation is distributed to the needy by the State Government without any pilferage;

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) The quantities allotted each month to Tamil Nadu during 1996 under the Public Distribution System are furnished in the enclosed Statement (See below).

(b) and (c) PDS is implemented under the joint responsibility of Central and State Governments. Operational aspects of the System are within the jurisdiction of State Governments. State Governments have been directed to set up monitoring agencies and Fair Price Shop Level Vigilance Committees for monitoring the implementation of PDS.

Statement

Monthwise Allocation of Wheat, Rice, Edible Oils, Kerosene, Sugar to Tamil Nadu for 1996 Distributed Through PDS

(Figures in 000 Tonnes)

Month	Wheat	Rice	Levy Sugar	Ed. Oils	Kerosene
Jan-96	30.00	145.00	21.25	0.00	56.27
Feb-96	25.00	145.00	23.76	1.00	56.27
Mar-96	25.00	145.00	23.75	1.00	56.27
Apr-96	25.00	145.00	23.75	1.00	58.70
May-96	25.00	145.00	23.75	1.00	58.70
Jun-96	25.00	165.00	23.75	1.00	56.84
Jul-96	25.00	145.00	23.75	1.00	56.84
Aug-96	25.00	165.00	23.75	1.00	56.84
Sep-96	25.00	165.00	27.15	1.00	56.84
Oct-96	25.00	175.00	30.54	1.00	56.84
Nov-96	23.00	155.80	27.14	0.00	56.84
Dec-96	22.30	147.70	23.75	0.00	56.84
TOTAL	300.30	1843.50	296.09	9.00	684.09

Non-Implementation of the Revised Public Distribution System

119. SHRI VED PRAKASH P. GOYAL: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the reasons for not implementing the revised Public Distribution System for the people living below poverty line from 26th January, 1997 which was to be originally inaugurated on the 2nd October, 1996;

(b) the main features of the revised system/scheme; and

(c) by when this scheme is not likely to be implemented?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) The commencement of the scheme Targeted Public Distribution System (TPDS) was deferred due to elections in Uttar Pradesh and Jammu & Kashmir.

(b) The main features of the TPDS are as under:—

(i) All families living below poverty line shall be provided with 10 Kgs. of foodgrains per month per family at about half the Central Issue Price (CIP).

(ii) Identification of population below poverty line shall be taken up by State Governments on the basis of provisional estimates of below poverty line population worked out by the Planning Commission for 1993-94 adopting the methodology of the Expert Group under the Chairmanship of Late Prof. Lakdawala.

(iii) The issue of foodgrains for non-poor shall, however continue on the basis of average annual lifting of foodgrains by the States for the last ten years at the normal CIP.

(iv) The State Government/UT Administrations will have to ensure all arrangements for food-proof identification of poor, delivery of foodgrains to Fair Price Shops (FPSs) for distribution